

(a) whether the National Council of Hotel Management and Catering Technology (NCHMCT) and the Ministry of Tourism has monitored and ensured that the sanctioned amount of Rupees one crore to Delhi Institute of Hotel Management (DIHM) for procurement of additional equipment for the new campus has been properly utilized;

(b) if so, the details of the equipments procured out of the said amount; and

(c) if not, by when the equipment would be procured by DIHM?

THE MINISTER OF TOURISM (SHRI SUBODH KANT SAHAY): (a) The Ministry of Tourism sanctioned Rs. 100.00 lakhs to the Delhi Institute of Hotel Management (DIHM) in March, 2007 for purchase of furniture and equipments. DIHM has assigned the work of procurement of equipments to Delhi Tourism Transportation Development Corporation.

(b) and (c) As reported by Delhi Institute of Hotel Management, work order for the supply of Kitchen equipment was placed on 12.12.2011 and the supplier given 30 days time for delivery. Work order for supply of computers and peripherals was placed on 19.09.2011 with delivery of 8 weeks. Work order for supply of restaurant articles has also been placed on 12.12.2011 with delivery time of 30 days.

The equipment required for house keeping and front office laboratories, furniture for the class rooms, labs and offices are being re-tendered.

Ministry of Tourism continuously monitors the progress of projects sanctioned to various State Institutes of Hotel Management (including the DIHM) for academic building, hostel and procurement of equipments etc.

Fixation of airfares

†*325. SHRI NARESH CHANDRA AGRAWAL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the parameters to fix airfares of Air India and other private airlines are different;

(b) if not, whether the Minister is aware that the fare collected by private airlines was four times higher during the festivals of Diwali, Dusshera, Eid etc. this year;

(c) if so, the action taken against them by the Ministry; and

(d) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) to (d) Air fares applicable for domestic airlines are determined by market forces and therefore are not fixed by Government. During festive period, air fares by domestic airlines are reported to have remained within the fare band upload by domestic airlines on their website and informed to Directorate General of Civil Aviation (DGCA).

†Original notice of the question was received in Hindi.

With a view to maintain transparency in tariff publication, Directorate General of Civil Aviation (DGCA) has taken following steps:

- Scheduled domestic airlines have been directed to display established tariff route-wise and fare category-wise in their websites, on monthly basis and also to notify any significant and noticeable changes to DGCA within 24 hrs of effecting such a change.
- A Tariff Analysis Unit has been set up in DGCA to monitor tariff on regular basis at periodic intervals. DGCA has not noted any significant hike in fares beyond fare band communicated to it by airlines

Bridge constructed over Vaya river

†*326. SHRI UPENDRA KUSHWAHA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that the movement of heavy vehicles is totally blocked for the last several years on the bridge constructed over Vaya river near Jandaha on NH-103 from Hajipur to Samastipur in Bihar;

(b) whether it is a fact that heavy vehicles pass through rural road in Javaj village, which is not suitable for plying heavy vehicles and local residents have to face many difficulties; and

(c) if so, the steps Government would take for immediate construction of said bridge and alternate arrangement for heavy vehicles till then, keeping in view of the above?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI C.P. JOSHI):

(a) Yes, Sir.

(b) and (c) Considering the difficulties of local residents, the Ministry has sanctioned an estimate for Rs. 5.89 crore for construction of the bridge.

Scholarships for backward classes

†*327. SHRI GANGA CHARAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of the scholarships being awarded to the students of the backward classes in the country, State-wise;

(b) whether there is any proposal for increasing the scholarship for students of backward classes in Uttar Pradesh;

(c) if so, the details thereof; and

†Original notice of the question was received in Hindi.